2025:AHC:230174

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 16808 of 2025

Virendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harsh Vardhan Shastri, Ram Ashish Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 34

HON'BLE VIKAS BUDHWAR, J.

In Re: Civil Misc. Amendment Application Nil of 2025

1. By way of the present amendment, the writ petitioner seeks to amend the array of the parties insofar as the fourth respondent is concerned while deleting “Executive Engineer, State Division, PWD, Etawah and substituting with “Executive Engineer, Provincial Division, PWD, Etawah”.

2. Learned Standing Counsel has no objection to the same.

3. Amendment application is allowed.

4. Let the necessary amendment be carried out.

In Re: Civil Misc. Correction Application No. 2 of 2025

5. Since the present amendment application is allowed, thus, the correction application is allowed. In third para of the order dated 12.11.2025, line no. 2 and 3 is corrected to the extent that after respondent no. 4, “Executive Engineer, State Division, PWD, Etawah” is deleted while substituting with “Executive Engineer, Provincial Division, PWD, Etawah”.

(Vikas Budhwar,J.)

December 19, 2025
Rajesh

Digitally signed by :-
RAJESH KUMAR
High Court of Judicature at Allahabad